CURBING COMMUNALISM IN THE COUNTRY

1602. SH 31 K. L. N. PRASAD: Will the Ministe t of HOME AFFAIRS he pleased to state:

(a) whether it is a fact that National Integration Council will launch a mass drive to ci rb communalism in the country;

(b) if s ', whether the standing committee of the N.I.C- at its re cent meetir g decided to go ahead with the proposal for joint mass campaign ing;

(c) whether Government are aware that a muslim league convention is taki ig place soon in the country; and

(d) if sc. the reaction of Government there o?

THE MO ISTER OF STATE (SHRIMATI NAr DINI SATPATHY): (a) to (d) Du ing its fourth meeting the Standing C >mmittee of the NIC decided thai a joint mass campaign should be *i* ndertaken to combat communalism. But it should be ascertained that the parties participating subscribed fully to the statement adopted at he all-party Conference.

## **REOPENING OF SICK TEXTILE MILLS**

1603. SHI I K. L. N. PRASAD: Will the Minister of FOREIGN TRADE be pleased S.O saate:

(a) whether it is a fact that the Textile Corporation has decided to reopen three sick mills at the cost of Rs. 60 lakh and if so, what are those three mills:

fb) whe-her it is also a fact that the Corpo ation has recommended to Governmen, for the reconstruction and modernisat on of eight other mills at a cost of Rs 41 crores; and

, ) if so the reaction of Governmnt in tl is regard?

THE DE 'UTY MINISTER IN THE MINISTRV OF FOREIGN TRADE (CHOWDFARY RAM SEWAK): (a) No, Sir. However, the Corporation had in the recent months recommended take over of the management of six sick cotton textile mills by Government, under Section 18A of the Industries (Development and Regulation) Act, 1951. Out of these, the managements of four mills, viz., (1) Rajkot Spg., and Wvg., Mills Ltd., Rajkot, (2) Mahalaxmi Mills Co. Ltd., Bhavnagar, (3) Keshav Mills Ltd., Pet-lad, and (4) Chhaganlal Textile Mills Ltd., Chalisgaon, have already been taken over by Government. The cases of the remaining two mills, viz., Coimbatore Murugan Mills Ltd., Coimbatore, and Burhanpur Tapti Mills Ltd., Burhanpur, are under consideration.

(b) Yes, Sir. The Corporation had, however, envisaged a total financial outlay of the order of Rs. 9 crores for the eight mills.

(c) Orders have already been issued for the reconstruction of the following four mill companies: —

- (1) RSRG Mohta Spg. and Wvg. Mills Ltd, Akola.
- (2) New Bhopal Textiles Ltd., Bhopal.
- <sup>7</sup> (3) Swadeshi Cotton and Flour
  <sup>T</sup> Mills Ltd., Indore.
  - (4) India United Mills Ltd., Bombay.

The cases of the remaining four mills are under consideration, in consultation with the State Governments concerned.

## **ADVERSE BALANCE OF TRADE**

1604. SHRI INDER SINGH: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that India is likely to face and adverse balance of trade in 1970;

(b) if so, the export and import performances during this year;

(c) wheher it is a fact that there

[ is n\$ reasonable chancg ef meeting..